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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2552/2004

This the 10th day of January, 2006

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)

Smt. Bhagwati Devi
D/o late H.C.Lal Bhadur,
No.205, DAP
R/o Q.No.D-1/4, Police Colony,
Police Station, Model Town,
Delhi.

(By Advocate: Sh. Rajeev Kumar)

Versus

1. Lt. Governor
Raj Niwas Marg,
Delhi.
2. Commissioner of Police,
Police Head Quarters, IP Estate,
MSO Building, New Delhi.
3. Deputy Commissioner of Police,
PHQ, I.P.Estate,
New Delhi.

(By Advocate: Sh. S.Q.Kazim)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Applicant is aggrieved by an order of the respondent dated 9.8.2004 whereby her request for appointment of her son Sandeep Kumar has been rejected. The husband of the applicant, namely, Sh. Lal Bahadur, was working as Head Constable in Delhi Police. He died in harness on 19.9.2000. Thereafter applicant has approached the respondents for appointment of her son on compassionate ground. The respondents have considered her request but have rejected it *inter alia* on the ground that her case was less deserving as compared to others whose case was approved by the Screening Committee.

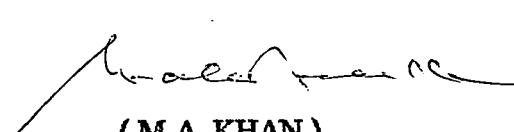
2. In the counter respondents, however, have stated that another representation made by the applicant through the Lt. Governor/Commissioner of Police was under consideration of the Screening Committee headed by the Commissioner of Police, Delhi

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and that the date of the meeting of the Screening Committee has not been fixed as yet. Counsel for applicant has submitted that in a similar matter the Tribunal in OA-762/2005 had directed the respondents to decide the representation in the case of the applicant for appointment on compassionate ground in the light of OM dated 5.5.2003. He has requested that since representation of the applicant is pending for consideration before the Screening Committee, the respondents be directed to take into consideration OM dated 5.5.2003.

3. In view of the averments made in the counter reply I am inclined to accede to this request. As it will not cause any prejudice to the rights of the respondents at this stage.

4. Accordingly, the order of the respondent dated 9.8.2004 (Annexure A-1) impugned in this OA is set aside and the respondents are directed to consider the case of the applicant's son, namely, Pradeep Kumar for appointment on compassionate ground, which is already under consideration, in the light of the OM dated 5.5.2003 also and communicate the speaking order to the applicant within two months from the date on which the copy of the OM dated 5.5.2003 and the copy of the order of the Tribunal is received by them. Counsel for applicant has undertaken to serve a copy of the OM dated 5.5.2003 and copy of this order of the Tribunal on the respondents within seven days. OA stands disposed of in above terms.



(M.A. KHAN)
Vice Chairman (J)

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